

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.



Regn.No. RA 112/1992 in Date of decision: 11.12.1992  
CCP 86/1991 in  
OA 823/1990

Dr. Dhum Singh ...Petitioner

Vs.

Mr. N.N. Vohra & Others ...Respondents

For the Petitioner ...In person

For the Respondents ...Shri M.L. Verma,  
Counsel

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. To be referred to the Reporters or not? Not

JUDGMENT

(of the Bench delivered by Hon'ble  
Shri P.K. Kartha, Vice Chairman(J))

This Review Petition has been filed by the original applicant in OA 823 of 1990 which was disposed of by judgment dated 14.12.1990. The petitioner who is working as Assistant Research Officer in the Military Farms School and Research Centre, Meerut Cantonment had prayed in the main application that he be inducted into the Defence Research Service w.e.f. 30.06.1989 or be promoted to the post of Dairy and Agricultural Scientist w.e.f. the said date. After going through the records of the case and considering the rival contentions, the

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Tribunal, in its judgment dated 14.12.1990 saw no legal infirmity in the encadrement of the post of Dairy and Agricultural Chemist. The Tribunal expressed the opinion that the petitioner holding the post of Assistant Research Officer should be given an opportunity to be considered for promotion to the encadred post. The respondents were given three months time to comply with the aforesaid directions.

2. On 26.4.1991, the respondents filed Review Petition No.88 of 1991 which was disposed of by judgment dated 21.1.1992. They had submitted that the judgment dated 14.12.1990 be modified/reviewed/varied as under:-

\* That the respondents are directed to comply with the above direction decadring the encadred post of Dairy and Agricultural Chemist after it is vacated by Dr. I.S. Pruthi or if and when any additional post of Dairy and Agricultural Chemist is created in the Military School and Research Centre, Meerut Cantonment\*.

3. RA 88/1991 was rejected by judgment dated 21.1.1992. The petitioner had filed CCP 86/1991 which was disposed of by judgment dated 22.1.1992. The grievance of the petitioner in the CCP was that the respondents did not comply with the directions contained in the judgment dated 14.12.1990. The Tribunal found no merit in the CCP and the same was dismissed.

4. RA 112/1992 has been filed by the Petitioner praying

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that CCP 86/1991 in OA 823/1990 be restored and the respondents be directed to consider the petitioner for promotion in Scientist 'C' Grade within one month.

5. On careful consideration, we see no good grounds for reviewing judgment dated 22.1.1992. RA 112/1992 is accordingly rejected.

B.N. DHOUDIYAL  
(B.N. DHOUDIYAL)  
MEMBER (A)  
11.12.1992

Carried  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
11.12.1992

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